

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 400 OF 2023

IN THE MATTER OF:

NAVEEN KUMAR

... Applicant

Versus

STATE OF UTTAR PRADESH & ORS.

...Respondent(s)

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THROUGH



PRIYANKA SWAMI
Standing Counsel for SIEAA, UP.
F- 13, Ground Floor, Jangpura Extension,
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8800656660

Date: 20 .05.2024

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REPLY ON BEHALF OF RESPONDENT NO. ____, STATE IMPACT ENVIRONMENT ASSESSMENT AUTHORITY (SIEAA), UTTAR PRADESH

MOST RESPECTFULLY SHOWETH: -

PRELIMINARY SUBMISSIONS:

- I. That the Ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006 (as amended) has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification.

Environmental clearance shall be required for:

- a) All new projects or activities are listed in the Schedule to this notification.
- b) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with the addition of capacity beyond the limits specified for the concerned sector, that is, projects

- or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- c) Any change in product-mix in an existing manufacturing unit included in the Schedule beyond the specified range.
 - d) The objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.
- II. That the environmental clearance shall be taken from the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity. The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State level Expert Appraisal Committee (SEAC).
- III. That the SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC, Govt. of India vide notification bearing no. S.O 3338(E) dated 16.10.2017 and subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021
- IV. That the Directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by the State Government.
- V. That the All such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt with according to the EIA Notification, 2006 (as amended).

Reply on Merits:

1. That it is submitted an online application made on 04.03.2020 for Terms of Reference (ToR) for “Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District- Jhansi, U.P. (Area 24.00 Ha) Vide SIA/UP/MIN/51976/2020 under 1(a) category of EIA notification 2006 (as amended).
2. That the project was considered in 462nd SEAC Meeting Dated 30/04/2020 wherein, a presentation was made by project proponent along with their consultant. The committee discussed the matter and recommended to issue the terms of reference (ToR) for the preparation of EIA. Concerned copy of minutes, dated: 30/04/2020 is being filed herewith and marked as **Annexure no. 01.**
3. That it is Subsequently, the case was considered in 366th SEIAA Meeting 14/05/2020 wherein, SEIAA agreed with the recommendations of the SEAC to issue the additional ToR's to proposed project for conducting EIA studies. Copy of minutes of 366th SEIAA meeting held on 14/05/2020 is being filed herewith and marked as **Annexure no. 02.**
4. Further, SEIAA, vide letter no. 110/Parya/SEAC/5578/2019 dated: 08/06/2020 issued the Terms of Reference for “Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District- Jhansi, U.P. (Area-24.0 Ha.). A concerned copy of the ToR letter dated 08/06/2020 is being filed herewith and marked as **Annexure no. 03.**

5. That After the grant of ToR an online Application dated 22.09.2020, Proposal No-SIA/UP/MIN/56882/2020 was made by the project proponent, Shri Vipin Kumar Saxena for grant of Environment Clearance for “Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District- Jhansi, U.P. (Area 24.00 Ha).

6. That the case was considered in 497th SEAC Meeting Dated 05.10.2020 wherein-

The committee observed that a complaint letter dated 04/10/2020 has been received from Shri Gulshan Yadav (ygulshan084@gmail.com). The committee discussed the complaint letter dated 04/10/2020 and decided that a complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional officer, UPPCB Jhansi for providing the factual report on the matter within 15 days. The committee also directed that a copy of the letter should be sent to the project proponent and for necessary action. The matter shall be discussed after receipt of factual report.

Copy of minutes of 497th SEAC meeting held on 05/10/2020 is being filed herewith and marked as **Annexure no. 04**

7. That the case was considered in the 416th SEIAA Meeting Dated 14.10.2020 wherein SEIAA agreed with the recommendation of the SEAC that a complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional Officer, UPPCB Jhansi for providing the factual report on the matter within 15 days and a copy of the letter should be sent to the project proponent and for necessary

action. The matter shall be discussed after receipt of the factual report.

Copy of minutes of 416th SEIAA meeting held on 14/10/2020 is being filed herewith and marked as **Annexure no. 05**

8. That the case was considered in 518th SEAC Meeting Dated 05.01.2021 wherein-

The committee observed that as per factual report received from District Magistrate, Jhansi vide letter no. 1744/30 MMC/2020-21 dated 18/12/2020, the complaint of Mr. Gulshan Yadav is baseless. Hence, the complaint is disposed.

Copy of minutes of 518th SEAC meeting held on 05/01/2021 is being filed herewith and marked as **Annexure no. 06**

9. That the case was considered in 441st SEIAA Meeting Dated 13.01.2021 wherein SEIAA agreed with the recommendation of the SEAC that as per factual report received from District Magistrate, Jhansi vide letter no. 1744/30 MMC/2020-21 dated 18/12/2020, the complaint of Mr. Gulshan Yadav is baseless. Hence, the complaint is disposed.

Copy of minutes of 441st SEIAA meeting held on 13/01/2021 is being filed herewith and marked as **Annexure no. 07.**

10. That the matter was again listed in 523rd SEAC meeting dated 09/02/2021 and the committee further observed that the baseline monitoring data submitted by the project proponent/consultant is from January 08, 2020 to March 24, 2020 (only 75 days) which does not fulfil the requirement of (90 days) mentioned in MoEF&CC guidelines. As per the MoEF&CC notification the baseline monitoring data should be collected in any of the block period i.e. from March to May (summer season), October to December (post monsoon season)

and December to February (winter season). It appears that the proper norms for the monitoring have not been followed. A clarification from the project proponent and RO, Pollution Control Board, Jhansi is required regarding the commencement of a public hearing meeting/monitoring of baseline data on the basis of the above facts. The Secretariat sent a letter dated 24/03/2021 to the Member Secretary, UP Pollution Control Board, Lucknow to provide the clarification regarding commencement of the public hearing meeting/monitoring of baseline data on the basis of the above facts. The Regional Officer, UP Pollution Control Board, Jhansi vide letter no. 06/PH-215/2021, dated 03/04/2021 informed that the minutes of the public hearing report have already been sent vide letter no. 310/PH-215/2020, dated 15/09/2020 for necessary action. Copy of minutes of 523rd SEAC meeting held on 09/02/2021 is being filed herewith and marked as **Annexure no. 08**

11. That the matter was again listed in the 452nd SEIAA meeting dated 25.02.2021 wherein SEIAA agreed with the recommendation of the SEAC.

Copy of minutes of 452nd SEIAA meeting held on 25/02/2021 is being filed herewith and marked as **Annexure no. 09**

12. That the Secretariat sent a letter dated 24/03/2021 to the Member Secretary, UP Pollution Control Board, Lucknow to provide the clarification regarding commencement of the public hearing meeting/monitoring of baseline data on the basis of the above facts. The Regional Officer, UP Pollution Control Board, Jhansi vide letter no. 06/PH-215/2021, dated 03/04/2021 informed that the minutes of the public hearing report has

already been sent vide letter no. 310/PH-215/2020, dated 15/09/2020 for necessary action. The letter of Regional Officer, UP Pollution Control Board, Jhansi was put up by the Secretariat in the 474th SEIAA meeting dated 09/06/2021 and the SEIAA opined that the letter shall be sent to SEAC for review/comments.

Copy of minutes of 474th SEIAA meeting held on 09/06/2021 is being filed herewith and marked as **Annexure no. 10**

13. That further, as per the direction of SEIAA, the matter was listed in the 571st SEAC meeting dated 16/09/2021 and the project proponent was also present in the meeting. During the meeting, the project proponent requested the committee to allow them to make a presentation regarding one season of additional baseline monitoring data submitted by the project proponent. The committee accepted the request made by the project proponent and a presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The committee discussed the matter and recommended a grant of environmental clearance for the project proposal along with general and specific conditions.

Copy of minutes of 571st SEAC meeting held on 16/09/2021 is being filed herewith and marked as **Annexure no. 11**

14. That it is submitted subsequently, the project was listed in the 510th SEIAA meeting dated 08.11.2021 wherein SEIAA opined that a fresh public hearing should be conducted as per EIA notification 2006 (as amended).

Copy of minutes of 510th SEIAA meeting held on 08/11/2021 is being filed herewith and marked as **Annexure no. 12**

15. That as per the direction of SEIAA, a fresh Public Hearing for the project was conducted by UPPCB.
16. That the matter was listed in the 678th SEAC meeting dated 08.08.2022 wherein the committee discussed the matter and recommended a grant of environmental clearance for the proposed project along with the general and specific conditions. Copy of minutes of 678th SEAC meeting held on 08/08/2022 is being filed herewith and marked as **Annexure no. 13**
17. That subsequently, the matter was earlier in the 649th SEIAA meeting dated 09/09/2022 and directed as follows:

This project was discussed in SEIAA meeting 510th dated 08.11.2021 where SEIAA opined as follows –

“SEIAA noted that SEAC has recommended to grant EC to above project. SEIAA gone through file and documents and opined that fresh public hearing should be conducted as per EIA notification 2006 (as amended).” From the MoM it becomes evident that data collection is during the period 08.01.2020 to 24.03.2020. Refer back to SEAC-2 for clarification on following issues –

a) LoI was issued on 28.01.2020 and the data collection started before issuance of LoI. This needs clarification.

b) Whether the draft EIA-EMP was prepared based on data for a period of 75 days?

c) A clear comment whether data was collected as mandated in EIA Notification 2006 or not?

Copy of minutes of 649th SEIAA meeting held on 09/09/2022 is being filed herewith and marked as **Annexure no. 14**

18. That subsequently, the case was considered in the 693rd SEAC Meeting 12.10.2022 wherein SEAC opined that-

In view of above facts, the committee feels that the project proponent/consultant collected the baseline monitoring data for the post monsoon season i.e. (October, 2020 to December, 2020) as per EIA Notification, 2006. Hence, the committee recommended to grant

the environmental clearance for the project proposal along with general and specific conditions as earlier stipulated in 678th SEAC meeting dated 08/08/2022.

Copy of minutes of 693rd SEAC meeting held on 12/10/2022 is being filed herewith and marked as **Annexure no. 15**

19. That subsequently, the case was considered in the 668th SEIAA Meeting 10.11.2022 wherein, SEIAA agreed with the recommendations of the SEAC to grant the prior environmental clearance to the proposed project along with all the general and specific conditions as suggested by SEAC also adding certain specific conditions along with it.

Copy of minutes of 668th SEIAA meeting held on 10/11/2022 is being filed herewith and marked as **Annexure no. 16**

20. That it is respectfully submitted SEIAA, vide letter dated: 18.11.2022 issued a grant of Environment Clearance for the project proposal.

A concerned copy of the Environment Clearance letter dated 18/11/2022 is being filed herewith and marked as **Annexure no. 17**

THROUGH



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Date: 20 .05.2024

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IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 440 OF 2023

IN THE MATTER OF:

NAVEEN KUMAR

... Applicant

Versus

STATE OF UTTAR PRADESH & ORS.

...Respondent(s)

AFFIDAVIT

Affidavit of Smt. VIDHYOTMA BHARTI, aged about 48 years D/o Sh. SHRI BHAGWAN DAS, presently posted as ASSISTANT DIRECTOR, DIRECTORATE OF ENVIRONMENT, UTTAR PRADESH having an office at E- 12/1. NOIDA, UTTAR PRADESH. Presently at New Delhi

That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

1. That the accompanying reply has been drafted by our counsel upon my instructions.
2. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.





Bhasti

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 20 MAY 2024 day of MAY, 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

I identified the deponent who has signed in my presence

ATTESTED
NOTARY PUBLIC
(INDIA)

Bhasti

DEPONENT

20 MAY 2024

	Others (if any)	-
	Total	7.26
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 707/ Khanij M M C- 30	
33. Details of Lease Area in approved DSR	Yes, Page No. 55 Sl. No. 55	
34. Proposed CER cost	Rs 17,00,000 /-	
35. Proposed EMP cost	Rs23,74,400 /-	
36. Length and breadth of Haul Road	Length: 0.522 km, width: 6 m	
37. No. of Trees to be Planted	550 plants	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-07

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-3 to these minutes with following additional condition:

1. According to Google Earth image, most of the area is submerged. Average ultimate depth and volume of sand as per SSMG 2016 should be verified by competent authority(DGM /DM/DMO)

8. Sand/Moorum Mining at Gata No.-1419 Kha, Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P. Area-24.00 Ha File No 5578 proposal No. SIA/UP/MIN/51976/2020

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The Environmental Clearance is sought for Sand/ Moorum Mining at Gata No. 1419 Kha Khand No.-01, Village- Dhamnad Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena (Leased Area – 24.00, ha)
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/51976/2020
2.	File No. allotted by SEIAA, UP	5578

3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Area- (24.00 ha) On Dhasan River For Sand/ Morrur Mining at Gata No. 1419 Kha Khand No.- 01, Village- Dhamnad Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
6.	Project Location(Plot.Khsra/Gata No.)	Gata No. 1419 Kha Khand No.- 01		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnad		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrur		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E
		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		

17.	Total Proposed Production in LOI	2,50,000 m ³ /Annum	
18.	Proposed Production /year	Year	Production
		1 st	2,50,000 m ³ /Annum
		2 nd	2,50,000 m ³ /Annum
		3 rd	2,50,000 m ³ /Annum
		4 th	2,50,000 m ³ /Annum
		5 th	2,50,000 m ³ /Annum
		Total	12,50,000 m ³
19.	Sanctioned Period of Mine lease	5 Years	
20.	Production of mine/day	1111 m ³ /Day	
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method /Bar Scalping or Skimming Method (as per IBM Rules & SSMMG, 2016 MoEF & CC ,GOI)	
22.	No. of working days	225 Days	
23.	Working hours/day	8 Hours	
24.	No. of worker	90 Worker	
25.	No. of vehicles movement/day	123Trucks / Day	
26.	Type of Land	River Bed (Govt. Land)	
27.	Ultimate of Depth of Mining	1.3 m	
28.	Nearest metalled road from site	1.0 Km	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
30.		Drinking	0.9
31.		Suppression of dust	12.0
32.		Plantation	3.17
33.		Others (if any)	
34.		Total	16.07 KLD
35.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.84 Period of Validity- 31-01-2021	

36.	Any litigation pending against the project or land in any court	No
37.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020
38.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)
39.	Proposed CER cost	2.80 Lac
40.	Proposed EMP cost	23.01 Lac
41.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road
42.	No. of Trees to be Planted	792 Trees

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-08

The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA as annexed at annexure-3 to these minutes.

9. Sand/Morrum Mining from Sukhani River at Gata No.- 1984 & 01, Khand No.- 3, Village-Dhawakar/Sitaura, Teh.- Mauranipur, Jhansi, Area-09.0 ha. File no 5579/proposal No. SIA/UP/MIN/52014/2020

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant ENV Development Assistance Systems (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The Environmental Clearance is sought for Sand/Morrum Mining from Sukhani River at Gata No.- 1984 & 01, Khand No.- 3, Village- Dhawakar/Sitaura, Teh.- Mauranipur, Jhansi, Area-09.0 ha.
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/52014/2020
2. File No. allotted by SEIAA, UP	5579
3. Name of Proponent	Shri Dinesh Kumar Rajpoot

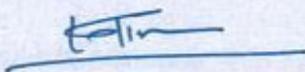
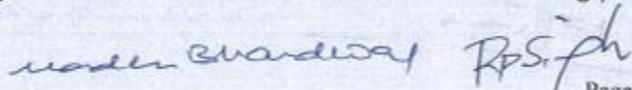
Minutes of the 366th Meeting of the SEIAA, UP held on 14/05/2020

- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
 - 3- MOU signed between the project proponent and the consultant should be submitted.
 - 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
 - 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
 - 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
8. Sand/Moorum Mining at Gata No.-1419 Kha, Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P. Area-24.00 Ha File No 5578 proposal No. SIA/UP/MIN/51976/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
 - 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
 - 3- MOU signed between the project proponent and the consultant should be submitted.
 - 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
 - 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
 - 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
9. Sand/Morrum Mining from Sukhani River at Gata No.- 1984 & 01, Khand No.- 3, Village- Dhawakar/Sitaura, Teh.- Mauranipur, Jhansi, Area-09.0 ha. File no 5579/proposal No. SIA/UP/MIN/52014/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Vipin Kumar Saxena,
R/o Mig- A/135, Aashiyana Prtham,
Tehsil & District- Moradabad, U.P-284001

Ref. No.....110...../Parya/SEAC/5578/2019

Date: 08 June, 2020

Sub: Terms of Reference for Sand/ Morrum Mining at Gata No. 1419 Kha Khand No.- 01, Village- Dhamnad Tehsil- Garautha ,District- Jhansi U.P. (Leased Area – 24.00, ha)

Dear Sir,

Please refer to your application/letter dated 04-03-2020 & 20-05-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 30-04-2020 and SEIAA in its meeting dated 14-05-2020.

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The Environmental Clearance is sought for Sand/ Morrum Mining at Gata No. 1419 Kha Khand No.- 01, Village- Dhamnad Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena (Leased Area – 24.00, ha)
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/51976/2020		
2.	File No. allotted by SEIAA, UP	5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Area- (24.00 ha) On Dhasan River For Sand/ Morrum Mining at Gata No. 1419 Kha Khand No.- 01, Village- Dhamnad Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
6.	Project Location(Plot.Khsra/Gata No.)	Gata No. 1419 Kha Khand No.- 01		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnad		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E
		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E

		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15	Total Geological Reserves	7,20,000m ³ /Annum		
16	Total Mineable Reserve	2,55,767m ³ /Annum		
17	Total Proposed Production in LOI	2,50,000 m ³ /Annum		
18	Proposed Production /year	Year	Production	
		1 st	2,50,000 m ³ /Annum	
		2 nd	2,50,000 m ³ /Annum	
		3 rd	2,50,000 m ³ /Annum	
		4 th	2,50,000 m ³ /Annum	
		5 th	2,50,000 m ³ /Annum	
		Total	12,50,000 m ³	
19	Sanctioned Period of Mine lease	5 Years		
20	Production of mine/day	1111 m ³ /Day		
21	Method of Mining	Open cast Manual / Semi Mechanized Mining Method /Bar Scalping or Skimming Method (as per IBM Rules & SSMMG, 2016 MoEF & CC ,GOI)		
22	No. of working days	225 Days		
23	Working hours/day	8 Hours		
24	No. of worker	90 Worker		
25	No. of vehicles movement/day	123Trucks / Day		
26	Type of Land	River Bed (Govt. Land)		
27	Ultimate of Depth of Mining	1.3 m		
28	Nearest metalled road from site	1.0 Km		
29	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
30		Drinking	0.9	
31		Suppression of dust	12.0	
32		Plantation	3.17	
33		Others (if any)		
34		Total	16.07 KLD	
35	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.84 Period of Validity- 31-01-2021		
36	Any litigation pending against the project or land in any court	No		
37	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30-M.M.C /{(2019-20) Date-03.02.2020		
38	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)		
39	Proposed CER cost	2.80 Lac		
40	Proposed EMP cost	23.01 Lac		
41	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
42	No. of Trees to be Planted	792 Trees		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

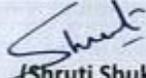
- 1) All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2) Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3) MOU signed between the project proponent and the consultant should be submitted.
- 4) The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5) The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6) Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 8) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
- 9) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 10) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 11) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 12) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 13) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 14) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 15) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 16) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 17) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 18) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on

- which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 19) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
 - 20) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
 - 21) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
 - 22) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
 - 23) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
 - 24) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
 - 25) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
 - 26) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 - 27) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 - 28) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 - 29) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

- 30) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 31) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 32) Description of water conservation measures proposed to be adopted in the Project should be given.
- 33) Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 34) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 35) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
- 36) Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 37) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 38) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 39) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 40) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 41) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 42) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 43) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 44) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 45) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 46) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 47) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 48) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 49) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 50) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.

- 51) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 52) Besides the above, the below mentioned general points are also to be followed:-
- Executive Summary of the EIA/EMP Report.
 - All documents to be properly referenced with index and continuous page numbering.
 - Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - Where the documents provided are in a language other than English, an English translation should be provided.
 - The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

No..... /Parya/SEAC/5578/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

- The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
- Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
- Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
- District Magistrate, Jhansi.
- The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
- Copy to Web Master/ guard file.


(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

13. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
14. Provide suitable mask to the workers.
15. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
16. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
17. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
18. Provision for two toilets and hand pumps should be made at mining site.
19. Drinking water for workers would be provided by tankers.
20. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
21. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
22. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
23. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
24. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
25. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
26. Width of the haul road shall be more than 6 meter.
27. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

7. Sand/Morrum Mining on Dhasan River at Gata No.-1419Kha, Khand No.-01, Vill.-Dhamnaud, Tehsil-Garautha, Jhansi. Sri Vipin Kumar Saxena., Area-24.00 Ha File No.-5860/5578SIA/UP/MIN/ 56882/2020

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:

1. The environmental clearance is sought for Sand/Morrum Mining from Riverbed at Village-Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena (Leased Area – 24.00 Ha)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2017 dated 08-06-2020.
3. The public hearing was organized on 22-08-2020. Final EIA report submitted by the project proponent on 22/09/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Area- (24.00 Ha) On Dhasan River For Sand/ Morrur Mining at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
6.	Project Location(Plot.Khsra/Gata No.)	Gata No. 1419 Kh Khand No.- 01		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnad		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrur		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
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		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Total Proposed Production in LOI	2,50,000 m ³ /Annum		
18.	Proposed Production /year	Year	Production	
		1 st	2,50,000 m ³ /Annum	
		2 nd	2,50,000 m ³ /Annum	
		3 rd	2,50,000 m ³ /Annum	
		4 th	2,50,000 m ³ /Annum	
		5 th	2,50,000 m ³ /Annum	
		Total	12,50,000 m ³	

19.	Sanctioned Period of Mine lease	5 Years	
20.	Production of mine/day	1111 m ³ /Day	
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method /Bar Scalping or Skimming Method (as per IBM Rules & SSMMG, 2016 MoEF & CC ,GOI)	
22.	No. of working days	225 Days	
23.	Working hours/day	8 Hours	
24.	No. of worker	90 Worker	
25.	No. of vehicles movement/day	123Trucks / Day	
26.	Type of Land	River Bed (Govt. Land)	
27.	Ultimate of Depth of Mining	1.3 m	
28.	Nearest metalled road from site	1.0 Km	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.9
		Suppression of dust	12.0
		Plantation	3.17
		Others (if any)	
		Total	16.07 KLD
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.86 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020	
33.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)	
34.	Proposed CER cost	2.80 Lac	
35.	Proposed EMP cost	23.01 Lac	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	792 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-07

The committee observed that a complaint letter dated 04/10/2020 has been received from Shri Gulshan Yadav (ygulshan084@gmail.com). The committee discussed the complaint letter dated 04/10/2020 and decided that a complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional officer, UPPCB Jhansi for providing the factual report on the matter within 15 days.

The committee also directed that a copy of the letter should be sent to the project proponent and for necessary action. **The matter shall be discussed after receipt of factual report.**

4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Sand/Morrum Mining along Betwa River Bed in Khand No.- 20/1, Village-Tikapur, Tehsil- Maudaha, District- Hamirpur., Shri Anand Kumar Gupta., Area-12.145 Ha File No.-4571 SIA/UP/MIN/29932/2018

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
 2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
 3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Sand/Morrum Mining on Dhasan River at Gata No.-1419Kha, Khand No.-01, Villl.- Dhamnaud, Tehsil-Garautha, Jhansi. Shri Vipin Kumar Saxena., Area-24.00 Ha File No.- 5860/5578SIA/UP/MIN/ 56882/2020

SEIAA agreed with the recommendation of the SEAC that complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional officer, UPPCB Jhansi for providing the factual report on the matter within 15 days and a copy of the letter should be sent to the project proponent and for necessary action. The matter shall be discussed after receipt of factual report.

8. Sand/Morrum Mining at the bank of Ken River, Gata No.-28 (Part) & 29, Khand No.-01, Village-Kanwara, Banda., M/s Jai Durge Trading Company, Area -27.0 ha., File No.- 5864/5597SIA/UP/MIN/56930/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

FM
15.X.2020

Madh Chandray RPS/jh

16. सैण्ड माइनिंग सम्बन्धी प्रकरण के सम्बन्ध में सीमांकन का पुर्नमूल्यांकन किये जाने हेतु परियोजना प्रस्तावक के पत्र, दिनांक 29.09.2020 पर समिति द्वारा विचार-विमर्श। File No. 5054

RESOLUTION AGAINST AGENDA NO-16

The committee noted that O.A. No. 208/2019 (Sandeep Kumar Singh Vs. MoEF&CC) is under consideration in Hon'ble NGT. Hence, the request of Mrs. Neha Singh, M/s S.G. projects Ltd. dated 29/09/2020 will be disposed accordingly.

17. सैण्ड-मोरम माइनिंग प्रकरण के सम्बन्ध में जिलाधिकारी, झाँसी के पत्र संख्या-1744, दिनांक 18.12.2020 के माध्यम से प्राप्त फैक्टुअल रिपोर्ट पर समिति द्वारा विचार-विमर्श। File No. 5860/5578

The committee noted that the matter was earlier discussed in 497th SEAC meeting dated 05/10/2020 and directed as follows:

“The committee observed that a complaint letter dated 04/10/2020 has been received from Shri Gulshan Yadav (ygulshan084@gmail.com). The committee discussed the complaint letter dated 04/10/2020 and decided that a complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional officer, UPPCB Jhansi for providing the factual report on the matter within 15 days. The committee also directed that a copy of the letter should be sent to the project proponent and for necessary action. The matter shall be discussed after receipt of factual report.”

The Secretariat sent a letter dated 04/11/2020 to District Magistrate, Jhansi for providing the factual report of the site. Deputy District Magistrate, Jhansi, Senior Mining Officer, Jhansi and Regional Officer, UPPCB, Jhansi inspect the site on 23/11/2020 and provide the factual report to the Directorate vide letter dated 18/12/2020.

The committee observed that as per factual report received from District Magistrate, Jhansi vide letter no. 1744/30 MMC/2020-21 dated 18/12/2020, the complaint of Mr. Gulshan Yadav is baseless. Hence, the complaint is disposed.

18. Sand/Morrum Mining on Ken River Bed in Khand No.-03, Gata No.-Part of 100, at Village-Khapatihā, Tehsil-Pailani, Banda., Lease Area: 16.0 ha. File No. 5310/4564/Proposal No. SIA/UP/MIN/48227/2018

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand, Morrur Mining at Khand No. 03 Gata No'-Part of 100 Village- Khapatihā Kalan, Tehsil-Pailani & District- Banda, U.P., (Leased Area -16.00 Ha), M/s J.S Enterprises.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 676/Parya/SEAC/4564/2017 dated 07/02/2019.

15. Building Stone (Khandas, Gitti, Boulder Mining at Gata No.-515,16, 17, Khand -03, Village-Sirbo,Chanpura,Tehsil-Garautha,Jhansi.,Smt.ArchanaGupta,area-1.214 ha. File No. 6084/Proposal No. SIA/UP/MIN/58783/2020

The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

16. सैण्ड माइनिंग सम्बन्धी प्रकरण के सम्बन्ध में सीमांकन का पुर्नमूल्यांकन किये जाने हेतु परियोजना प्रस्तावक के पत्र, दिनांक 29.09.2020 पर समिति द्वारा विचार-विमर्श। File No. 5054

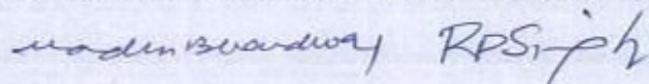
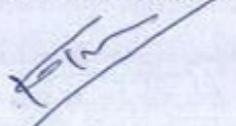
SEIAA agreed with the recommendation of the SEAC that since O.A. No. 208/2019 (Sandeep Kumar Singh Vs. MoEF&CC) is under consideration in Hon'ble NGT, the request of Mrs. Neha Singh, M/s S.G. projects Ltd. dated 29/09/2020 will be disposed accordingly.

17. सैण्ड-मोरम माइनिंग प्रकरण के सम्बन्ध में जिलाधिकारी, झाँसी के पत्र संख्या-1744, दिनांक 18.12.2020 के माध्यम से प्राप्त फ़ैक्टुअल रिपोर्ट पर समिति द्वारा विचार-विमर्श। File No. 5860/5578

SEIAA agreed with the recommendation of the SEAC that as per factual report received from District Magistrate, Jhansi vide letter no. 1744/30 MMC/2020-21 dated 18/12/2020, the complaint of Mr. Gulshan Yadav is baseless. Hence, the complaint is disposed.

18. Sand/Morrum Mining on Ken River Bed in Khand No.-03, Gata No.-Part of 100, at Village-Khapatih, Tehsil-Pailani, Banda., Lease Area: 16.0 ha. File No. 5310/4564/Proposal No. SIA/UP/MIN/48227/2018

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file, documents and found that in LOI and application the name of project proponent is mentioned as Devesh Mishra whereas in the minutes of SEAC

15. Riverbed Sand/Morrum Mining at Khand No.-31/3, Village Patyaura, Tehsil -Sadar, District: Hamirpur,U.P. Leased Area 36.437 ha. File No. 5567/4711/Proposal No. SIA/UP/MIN/51909/2019

The committee noted that the matter was earlier discussed in 429th SEIAA meeting dated 23/12/2020 and directed as follows:

“SEIAA noted that SEAC has recommended grant of environmental clearance to the above project. SEIAA gone through file and documents and found that no mention has been made in SEAC minutes regarding latest factual report of the site from the competent authority (DGM /DM/DMO).All verified point-coordinate on lease map, and photographs with date, time as recommended in SEAC meeting dated 15/05/2020 are also to be provided in the report. Hence SEIAA opined to refer back the project to SEAC for review.”

RESOLUTION AGAINST AGENDA NO-15

As per the direction of SEIAA, the matter was listed in 523rd SEAC meeting dated 09/02/2021. The committee went through the file and documents and opined that there is mismatch in application, mine plan and factual report provided by DMO, Hamirpur. Hence, the committee directed the project proponent to apply afresh application considering geo coordinates mentioned in factual report provided by the DMO, Hamirpur.

16. Sand/Morrum Mining on Dhasan River at Gata No.-1419Kha, Khand No.-01, Vill.-Dhamnaud,Tehsil-Garautha, Jhansi. Shri Vipin Kumar Saxena.,Area-24.00 Ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/ 56882/2020

The committee noted that the matter was earlier discussed in 497th SEAC meeting dated 05/10/2020 and directed as follows:

“The committee observed that a complaint letter dated 04/10/2020 has been received from Shri Gulshan Yadav (ygulshan084@gmail.com). The committee discussed the complaint letter dated 04/10/2020 and decided that a complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional officer, UPPCB Jhansi for providing the factual report on the matter within 15 days. The committee also directed that a copy of the letter should be sent to the project proponent and for necessary action. The matter shall be discussed after receipt of factual report.”

The Secretariat sent a letter dated 04/11/2020 to District Magistrate, Jhansi for providing the factual report of the site. Deputy District Magistrate, Jhansi, Senior Mining Officer, Jhansi and Regional Officer, UPPCB, Jhansi inspect the site on 23/11/2020 and provide the factual report to the Directorate vide letter dated 18/12/2020.

The committee observed that as per factual report received from District Magistrate, Jhansi vide letter no. 1744/30 MMC/2020-21 dated 18/12/2020, the complaint of Mr. Gulshan Yadav is baseless. Hence, the complaint is disposed.

RESOLUTION AGAINST AGENDA NO-16

The project proponent vide letter dated 23/01/2021 requested to list the matter in next SEAC meeting. Hence, the matter was listed in 523rd SEAC meeting dated 09/02/2021. The committee further

observed the baseline monitoring data submitted by the project proponent/consultant is from January 08, 2020 to March 24, 2020 (only 75 days) which does not fulfil the requirement of (90 days) mentioned in MoEF&CC guidelines. As per the MoEF&CC notification the baseline monitoring data should be collected in any of the block period i.e. from March to May (summer season), October to December (post monsoon season) and December to February (winter season). It appears that the proper norms for the monitoring have not been followed. A clarification from project proponent and RO, Pollution Control Board, Jhansi is required regarding the commencement of public hearing meeting/monitoring of baseline data on the basis of above facts.

(Dr. Virendra Misra)
Member

(Dr. Pramod Kumar Mishra)
Member

(Dr. Ranjeet Kumar Dalela)
Member

(Shri Meraj Uddin)
Member

(Dr. Ajoy Mandal)
Member

(Shri Rajive Kumar)
Member

(Dr. Sarita Sinha)
Member/Chairperson

16. Sand/Morrum Mining on Dhasan River at Gata No.-1419Kha, Khand No.-01, Vill.-Dhamnaud, Tehsil-Garautha, Jhansi. Shri Vipin Kumar Saxena., Area-24.00 Ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/ 56882/2020

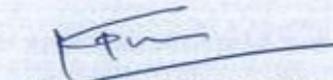
SEIAA agreed with the recommendation of the SEAC that a clarification from project proponent and RO, Pollution Control Board, Jhansi shall be sought regarding the commencement of public hearing meeting/monitoring of baseline data.

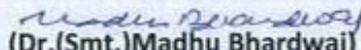
With the permission of the Chairman:-

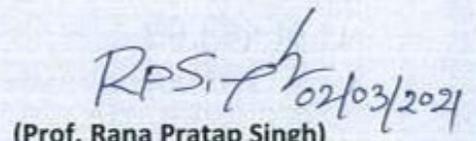
1. Sand/Morrum Mining from Ken Riverbed, in Khand No.-03, Gata No.-Part of 100, at Village-Khapatiha, Tehsil-Pailani, Banda, Area: 16.0 ha. File No. 5310/4564/Proposal No. SIA/UP/MIN/48227/2018

SEIAA agreed with the recommendation of the SEAC dated 05.01.2021 to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.


(Shri Ashish Tiwari, IFS)
Member-Secretary
SEIAA


(Dr. (Smt.) Madhu Bhardwaj)
Member
SEIAA


(Prof. Rana Pratap Singh)
Chairman
SEIAA

3. Transfer of EC of Sand/Morrum from river bed of Bagen at Zone No./Gata No/ Khand No.-1749 Kha, 1766, 2421, Area- 9.34 ha. (23.06 Acres) Village- Tera (B), Tehsil- Atarra, District.- Banda, U.P., Leased Area: 9.34 Ha. File No. 4370/ Proposal No.SIA/UP/MIN/75587/2018

SEIAA gone through the undated letter of Shri Ram Lakhan Tiwari, S/o Shri Ram Sajeevan Tiwari, Banda regarding transfer of Environmental Clearance to the above project issued vide letter no. 399/Parya/SEAC/4370/2017 date 26.10.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Shri Shiv Chandra Tripathi, Allahabad Road, Gandhiganj, Karwi Chitrakoot. SEIAA noted that the previous lease issued to Shri Ram Lakhan Tiwari was cancelled vide DM, Banda order no. 1620/Khanij-30 Banda dated 08.09.2020 and another LOI was issued to Shri Ramlakhan Tiwari S/o Shri Ram Sajeevan M/s Gauri Construction, Sarvoday Nagar, Thana Kotwali Nagar, Banda vide letter no. 4304/Khanij 30 Banda dated 10.03.2021 for a period of 6 months. Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 399/Parya/SEAC/4370/2017 date 26.10.2018 from Shri Shiv Chandra Tripathi, Allahabad Road, Gandhiganj, Karwi Chitrakoot to Shri Ramlakhan Tiwari S/o Shri Ram Sajeevan M/s Gauri Construction, Sarvoday Nagar, Thana Kotwali Nagar, Banda for six months and 46,700 m³ capacity, with the condition that the EC will not be transferred further and after 6 months the EC will be null and void. Rest all the content of Environmental Clearance letter no. 399/Parya/SEAC/4370/2017 date 26.10.2018 shall remain same.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

4. Transfer of EC of Sand Moram Mining at Gata No.- 02 & 738, Village- Maub, Tehsil- Karvi, District- Chitrakoot, U.P. (Leased area 6.07 Ha) File no- 3890

SEIAA gone through the undated letter of Shri Shiv Chandra Tripathi regarding transfer of Environmental Clearance to the above project issued vide letter no. 125/Parya/SEAC/3890/2017 date 29.01.2018. SEIAA gone through file and documents and noted that no documents regarding geo-coordinates of revised LOI and previous LOI have been submitted, hence SEIAA opined that the project proponent shall submit relevant documents.

5. Sand/Morrum Mining on Dhasan River at Gata No.-1419Kha, Khand No.-01, Villl.- Dhamnaud, Tehsil-Garautha, Jhansi. Shri Vipin Kumar Saxena., Area-24.00 Ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/ 56882/2020

SEIAA noted that the above project was taken in its meeting dated 25.02.2021 in which SEIAA agreed with the recommendation of the SEAC that a clarification from project proponent and RO, Pollution Control Board, Jhansi shall be sought regarding the commencement of public hearing meeting/monitoring of baseline data. A letter from RO UPPCB, dated 03.04.2021 has been received in the office . SEIAA opined that the letter dated 03.04.2021 shall be sent to SEAC for review/ comments.

FTA Manoj Bhambhani RPS:ph

5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-05

The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA as annexed at Annexure-1 to the minutes. The committee also stipulated following additional TOR Points:

Additional TOR:

1. Agreement between project proponent and competent authority for safe disposal of municipal solid waste should be provided at the time of EIA presentation.
 2. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the quarry area. The surface runoff rain water harvesting and other water conservation measures of long term basis are to be taken in consultation with central/State Ground water Board. The water so collected should be utilized for watering the haulage area, roads and green belt development etc.
 3. Plan for vehicular movement.
6. **Modernization of Hotel Building to 197 Bedded Multi Specialty Hospital Building at Plot No.- SH-06, Site-IV, Surajpur, Industrial Area, Greater Noida., M/s Ram Ratan Real Estate Pvt. Ltd. File No. 6473/Proposal No. SIA/UP/MIS/222610/2021**

RESOLUTION AGAINST AGENDA NO-06

The project proponent requested to defer the matter in next SEAC meeting proposed on 05/10/2021. The committee agreed with the request made by the project proponent and directed to list the matter in SEAC meeting dated 05/10/2021.

7. **Sand/Moorum Mining from Dhasan River Bed at Gata No.-1419 Kha, Khand No.-01, Villlage- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P., Shri Vipin Kumar Saxena, Area-24.00 Ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/56882/2020**

The committee noted that the matter was earlier discussed in 497th SEAC meeting dated 05/10/2020 and directed is as follows:

“The committee observed that a complaint letter dated 04/10/2020 has been received from Shri Gulshan Yadav (yqulshan084@gmail.com). The committee discussed the complaint letter dated 04/10/2020 and decided that a complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional officer, UPPCB Jhansi for providing the factual report on the matter within 15 days.

The Secretariat sent a letter dated 04/11/2020 to District Magistrate, Jhansi for providing the factual report of the site. Deputy District Magistrate, Jhansi, Senior Mining Officer, Jhansi and Regional Officer, UPPCB, Jhansi inspect the site on 23/11/2020 and provide the factual report to the Directorate vide letter dated 18/12/2020.

The Secretariat put the factual report in 518th SEAC meeting dated 05/01/2021 and the committee observed that as per factual report received from District Magistrate, Jhansi vide letter no. 1744/30 MMC/2020-21 dated 18/12/2020, the complaint of Mr. Gulshan Yadav is baseless. Hence, the complaint is disposed off.

The matter was again listed in 523rd SEAC meeting dated 09/02/2021 and the committee further observed that the baseline monitoring data submitted by the project proponent/consultant is from January 08, 2020 to March 24, 2020 (only 75 days) which does not fulfil the requirement of (90 days) mentioned in MoEF&CC guidelines. As per the MoEF&CC notification the baseline monitoring data should be collected in any of the block period i.e. from March to May (summer season), October to December (post monsoon season) and December to February (winter season). It appears that the proper norms for the monitoring have not been followed. A clarification from project proponent and RO, Pollution Control Board, Jhansi is required regarding the commencement of public hearing meeting/monitoring of baseline data on the basis of above facts.

The Secretariat sent a letter dated 24/03/2021 to Member Secretary, UP Pollution Control Board, Lucknow to provide the clarification regarding commencement of public hearing meeting/monitoring of baseline data on the basis of above facts. The Regional Officer, UP Pollution Control Board, Jhansi vide letter no. 06/PH-215/2021, dated 03/04/2021 informed that the minutes of public hearing report has already been sent vide letter no. 310/PH-215/2020, dated 15/09/2020 for necessary action.

The letter of Regional Officer, UP Pollution Control Board, Jhansi was put up by the Secretariat in 474th SEIAA meeting dated 09/06/2021 and the SEIAA opined that the letter shall be sent to SEAC for review/ comments.

As per the direction of SEIAA, the matter was listed in 571st SEAC meeting dated 16/09/2021 and the project proponent also present in the meeting. During the meeting, the project proponent requested the committee to allow to make presentation regarding one season additional baseline monitoring data submitted by the project proponent. The committee accepted the request made by the project proponent.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:

1. The environmental clearance is sought for Sand/Morrum Mining from Riverbed at Gata No. 1419 KhKhand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om PrakashSaxena (Leased Area – 24.00 Ha)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2017 dated 08-06-2020.
3. The public hearing was organized on 22-08-2020. Final EIA report submitted by the project proponent on 22/09/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020
2.	File No. allotted by SEIAA, UP	5860/5578
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om PrakashSaxena

4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , AashiyanaPratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Area- (24.00 Ha) On Dhasan River For Sand/ Morrur Mining at Gata No. 1419 KhKhand No.- 01, Village- Dhamnaud Tehsil- Garautha ,District- Jhansi U.P. Sri Vipin Kumar Saxena S/o Sri Om PrakashSaxena		
6.	Project Location(Plot.Khsra/Gata No.)	Gata No. 1419 KhKhand No.- 01		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnad		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrur		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL& 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E
		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Total Proposed Production in LOI	2,50,000 m ³ /Annum		
18.	Proposed Production /year	Year	Production	
		1 st	2,50,000 m ³ /Annum	
		2 nd	2,50,000 m ³ /Annum	
		3 rd	2,50,000 m ³ /Annum	
		4 th	2,50,000 m ³ /Annum	
		5 th	2,50,000 m ³ /Annum	
		Total	12,50,000 m ³	
19.	Sanctioned Period of Mine lease	5 Years		
20.	Production of mine/day	1111 m ³ /Day		
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining		
22.	No. of working days	225 Days		
23.	Working hours/day	8 Hours		
24.	No. of worker	90 Worker		
25.	No. of vehicles movement/day	123Trucks / Day		
26.	Type of Land	River Bed (Govt. Land)		
27.	Ultimate of Depth of Mining	1.3 m		
28.	Nearest metalled road from site	1.0 Km		
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	

		Plantation	3.17
		Others (if any)	
		Total	16.07 KLD
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.86 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020	
33.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 &Sr, No: 01)	
34.	Proposed CER cost	2.80 Lac	
35.	Proposed EMP cost	23.01 Lac	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	792 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-07

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes.

8. Stone Crusher Unit at Khasra No.- 70/3/1, 70/3/1, 70/2, 68/2, 68/3/2, 68/1, Village-Dhaba, P.O.- Raipur, Tehsil- Behat, District- Saharanpur, U.P., M/s Salamti Stone Crusherr. File No. 5836

The committee noted that the matter was earlier discussed in 476th SEIAA meeting dated 15/07/2021 and directed is as follows:

“SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through the file and documents and found that SEAC in its meeting dated 18.02.2021 directed the project proponent to submit Raw material storage license permission from DM but the same was not found in the file. Hence SEIAA opined to refer back the project to SEAC-2 for review/comments. It is also suggested that in future SEAC-1/ SEAC-2 in minutes of meeting should clearly spell out objections raised by them along with replies submitted by project proponent and recommendations of SEAC-1/ SEAC-2 on every objection which they have raised.”

As per the direction of SEIAA, the matter was listed in 571st SEAC meeting dated 16/09/2021. The committee discussed the matter and directed the project proponent to submit the latest position of storage license in terms of query raised by SEIAA.

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- should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 10- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
- (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 11- In case of expansion / renewal of earlier EC, following information should be submitted
- a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 12- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 13- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted.
- 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 50,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 15- Project Proponent to install CAAQMS in consultation with UPSPCB.
- 16- Project Proponent to prepare and submit conservation plan for river ecology for river Yamuna for the stretch flowing in district Fatehpur, duly approved by PCCF, Wildlife, UP.
- 17- Project Proponent to give an undertaking that compliance of Honourable NGT order in this regard will be carried.
6. **Modernization of Hotel Building to 197 Bedded Multi Specialty Hospital Building at Plot No.- SH-06, Site-IV, Surajpur, Industrial Area, Greater Noida., M/s Ram Ratan Real Estate Pvt. Ltd. File No. 6473/Proposal No. SIA/UP/MIS/222610/2021**
SEIAA observed the comments of SEAC to list the matter in SEAC meeting dated 05/10/2021. SEIAA noted that the above project was taken in its meeting dated 05.10.2021 the matter will be taken accordingly.
7. **Sand/Morum Mining from Dhasan River Bed at Gata No.-1419 Kha, Khand No.-01, Villlage- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P., Shri Vipin Kumar Saxena, Area-24.00 Ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/56882/2020**

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SEIAA noted that SEAC has recommended to grant EC to above project. SEIAA gone through file and documents and opined that fresh public hearings should be conducted as per EIA notification 2006 (as amended).

8. Stone Crusher Unit at Khasra No.- 70/3/1, 70/3/1, 70/2, 68/2, 68/3/2, 68/1, Village-Dhaba, P.O.- Raipur, Tehsil- Behat, District- Saharanpur, U.P., M/s Salamti Stone Crusherr. File No. 5836

SEIAA noted that the above project was taken in its meeting dated 26/10/2021 in which the above project was granted EC. Hence, no further action is required.

9. Sand Mining at Gata No.-GHA, Village-Hariharpur, Tehsil-Gola, District- Gorakhpur., Area- 1.1300 Ha. File No. 6161/Proposal No. SIA/UP/MIN/191856/2021

SEIAA agreed with the recommendation of the SEAC to amend the environmental clearance letter, dated 28/05/2021. Rest all of the contents mentioned in environmental clearance letter no. 36/Parya/SEAC/6161/2019 dated 28/05/2021 shall remain same.

10. Expansion of Existing Products including addition of New API/ Bulk drugs/Pharmaceutical Products, at Plot No.- 20/3, Site-IV, Industrial Area, Sahibabad, District- Ghaziabad., M/s Para Products Pvt. Ltd. File No. 6252/Proposal No. SIA/UP/IND2/205972/2021

SEIAA agreed with the recommendation of the SEAC to add the above proposed product and their respective quantities in environmental clearance letter no. 146/Parya/SEIAA/6252/2021 dated 12/06/2021. Rest all of the contents mentioned in environmental clearance letter dated 12/06/2021 shall remain same.

11. Common Bio-medical Waste Treatment Facility (CBWTF) Proposed by Progressive Life Care-A Unit of M/s TopsyTurvy Retail Pvt.Ltd., at Khasra No.-1035, Village- Bharesar, Pargana-Kada, Tehsil-Sirathu, District-Kausambi., M/s TopsyTurvy Retail Pvt. Ltd. File No. 5801/Proposal No. SIA/UP/MIS/56134/2020

SEIAA agreed with the recommendation of the SEAC that the complaint letter should be sent to Regional Officer, UP Pollution Control Board, Kaushambi for providing the factual report regarding the project within 15 days.

12. Common Biomedical Waste Treatment Facility at Khasra No.- 433, Gram-Ambehta Chand, Tehsil-Rampur Maniharan, District- Saharanpur, U.P., M/s Greenlee Environmental Solutions. File No. 5507/Proposal No. SIA/UP/MIS/50972/2019

SEIAA observed the comments of SEAC that as per the direction of SEIAA, the matter was listed in 571st SEAC meeting dated 16/09/2021. The committee went through the file and observed that the letter of M/s Greenlee Environment Solution dated 29/07/2021 is not available in the file.


(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

(Dr. Rajiv Kumar Garg)
Chairman
SEIAA

	project or land in any court	
31.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No –4892/Khanij/2021-22, dated - 04/02/2022
32.	Details of Lease Area in approved DSR	Serial no.03
33.	Project Cost	1.70 Crore
34.	Proposed CER cost	3.40 lacs
35.	Length and breadth of Haul Road	Length – 0.10 km, Breadth – 6.00 m
36.	No. of Trees to be Planted	17,000

8. **Stone (Sand Stone) Mining at Gata No.-180/2, at Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur, Shri Mahusoodan Singh, M/s Maa Vindhvasini Construction, Area -1.21 ha. File No. 6123/Proposal No. SIA/UP/MIN/ 59848/2021**

The committee noted that the matter was earlier discussed in 668th SEAC meeting dated 27/06/2022 and decided as follows:

“SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA gone through file and document and found that queries raised by SEAC-2 are not replied satisfactorily by the consultant. Hence SEIAA opined that consultant shall be issued show cause notice for casual approach and the matter shall be referred back to the SEAC-2 for review/comments.”

As per the direction of SEIAA, the matter was listed in 668th SEAC meeting dated 27/06/2022. The committee discussed the matter and opined that the project proponent/consultant should present before SEAC for clarification regarding the observation given by SEIAA.”

As per the direction of SEIAA, the matter was listed in 678th SEAC meeting dated 08/08/2022. The committee went through the reply dated 08/08/2022 submitted by project proponent and found it satisfactory. Therefore, the committee again recommended to grant the environmental clearance for the project proposal along with general and specific conditions as earlier stipulated in 654th SEAC meeting dated 13/05/2022.

9. **Sand/Morrum Mining from Dhasan River bed at Gata No.-1419 Kha, Khand No.-01, Villlage- Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P. Shri Vipin Kumar Saxena, Area-24.00 ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/ 56882/2020**

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The project proponents submit the following chronological events regarding the project:

S.N.	Events	Date
1.	Terms of reference issued by SEIAA	08/06/2020
2.	Public hearing conducted by UPPCB	22/08/2020
3.	Final EIA report uploaded on Parivesh Portal	22/09/2020
4.	Project listed in 497 th SEAC meeting dated 05/10/2020	The committee observed that a complaint letter dated 04/10/2020 has been received from Shri Gulshan Yadav (ygulshan084@gmail.com). The committee discussed the complaint letter dated 04/10/2020 and decided that a complaint letter should be sent to the District Magistrate, Jhansi and District Mining Officer, Jhansi, Director, Geology and Mining Department, Lucknow and Regional officer, UPPCB Jhansi for providing the factual report on the matter within 15 days.

		The committee also directed that a copy of the letter should be sent to the project proponent and for necessary action. The matter shall be discussed after receipt of factual report.
5.	Project listed in 518 th SEAC meeting dated 05/01/2021	The Secretariat sent a letter dated 04/11/2020 to District Magistrate, Jhansi for providing the factual report of the site. Deputy District Magistrate, Jhansi, Senior Mining Officer, Jhansi and Regional Officer, UPPCB, Jhansi inspect the site on 23/11/2020 and provide the factual report to the Directorate vide letter dated 18/12/2020. The committee observed that as per factual report received from District Magistrate, Jhansi vide letter no. 1744/30 MMC/2020-21 dated 18/12/2020, the complaint of Mr. Gulshan Yadav is baseless. Hence, the complaint is disposed.
6.	Project listed in 523 rd SEAC meeting dated 09/02/2021	The committee further observed the baseline monitoring data submitted by the project proponent/consultant is from January 08, 2020 to March 24, 2020 (only 75 days) which does not fulfil the requirement of (90 days) mentioned in MoEF&CC guidelines. As per the MoEF&CC notification the baseline monitoring data should be collected in any of the block period i.e. from March to May (summer season), October to December (post monsoon season) and December to February (winter season). It appears that the proper norms for the monitoring have not been followed. A clarification from project proponent and RO, Pollution Control Board, Jhansi is required regarding the commencement of public hearing meeting/monitoring of baseline data on the basis of above facts.
7.	Project listed in 571 st SEAC meeting dated 16/09/2021	The Secretariat sent a letter dated 24/03/2021 to Member Secretary, UP Pollution Control Board, Lucknow to provide the clarification regarding commencement of public hearing meeting/monitoring of baseline data on the basis of above facts. The Regional Officer, UP Pollution Control Board, Jhansi vide letter no. 06/PH-215/2021, dated 03/04/2021 informed that the minutes of public hearing report has already been sent vide letter no. 310/PH-215/2020, dated 15/09/2020 for necessary action. The letter of Regional Officer, UP Pollution Control Board, Jhansi was put up by the Secretariat in 474 th SEIAA meeting dated 09/06/2021 and the SEIAA opined that the letter shall be sent to SEAC for review/ comments. As per the direction of SEIAA, the matter was listed in 571st SEAC meeting dated 16/09/2021 and the project proponent also present in the meeting. During the meeting, the project proponent requested the committee to allow to make presentation regarding one season additional baseline monitoring data submitted by the project proponent. The committee accepted the request made by the project proponent. The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions.
8.	Project listed in 510 th SEIAA meeting dated 08/11/2021	SEIAA opined that fresh public hearing should be conducted as per EIA notification 2006 (as amended).
9.	As per direction of SEIAA fresh Public Hearing for the project was conducted in the Meeting Hall Tehsil-Garautha District –Jhansi. U.P.	On dated 06/05/2022

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01 Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2019 dated 08/06/2020.
3. The fresh public hearing was organized on 06/05/2022 in the Meeting Hall Tehsil- Garautha District –Jhansi. U.P.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Sand Morrum Mining		
6.	Project Location(Plot.Khsra/Gata No.)	Khand No.- 01Gata No. 1419 Kh		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnaud		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E
		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
	N	25°40'54.80"N	79°23'10.90"E	
	O	25°40'48.30"N	79°23'08.40"E	
	P	25°40'40.31"N	79°23'03.62"E	
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Proposed Production/ Year	2,50,000 m ³		
18.	Sanctioned Period of Mine lease	5 Years		
19.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method/Bar Scalping or skim mining (as per IBM rules & SSMMG, 2016)		
20.	No. of working days	225 Days		
21.	Working hours/day	8 Hours		
22.	No. of workers	90 Worker		
23.	No. of vehicles movement/day	123Trucks / Day		
24.	Type of Land	River Bed (Govt. Land)		
25.	Ultimate of Depth of Mining	1.3 m		
26.	Nearest metalled road from site	1.0 Km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	

		Plantation	3.17
		Others (if any)	-
		Total	16.07 KLD
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-10-2022	
29.	Any litigation pending against the project or land in any court	No	
30.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020	
31.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)	
32.	Proposed EMP cost	23.01 Lac	
33.	Proposed total Project cost	1.08 Crore	
34.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
35.	No. of Trees to be Planted	792 Trees	
36.	Monitoring Period	October 2020 – December 2020	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 06/08/2022 mentioning is as follows:

1. I, Umesh Pratap Singh Chauhan S/o Late. Surya Pal Singh Chauhan am EIA Coordinator of Ind Tech House Consult.
2. I have prepared EIA Report for the Proposal No. (SIA/UP/MIN/56882/2020, File No'-5860/5578 Project Name- Shri Vipin Kumar Saxena Mining at Khand No.'1 Gata -1419 Kh Village-Dhamnaud, Tehsil-Garautha, Jhansi, U.P. Area -24.00Ha with my team.
3. I have personally visited the site of proposal and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required submitted alongwith Application / EIA are true and correct.
5. I certify that this project has been uploaded for this first time on Parivesh portal.
6. I certify that there is no mismatch between information/data provided on online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 09

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
 2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
 3. The project proponent shall install solar light in their site office.
 4. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 5. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 6. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 7. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 8. The project proponent should explore the possibilities of rainwater harvesting.
 9. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 10. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 11. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
 12. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
10. **Silica Mining at Gata No-728, 732, part of 729, part of 731, part of 734, part of 888, part of 889mi, Village-chhatehra/gurehtha (block-4) Tehsil-Bara, District-Pravagraj, Shri Ganesh Deen Sonekar, Area-4.1467 ha. File No. 7106/Proposal No. SIA/UP/MIN/77302/2022**

The committee noted that the matter was earlier discussed in 628th SEAC meeting dated 08/07/2022 and directed as follows:

"SEIAA noted that SEAC-2 has recommended to issue ToR to the above project. SEIAA gone through file and documents and found that application is made for - 11,114 m³ /annum (50%) of Silica sand and 11,114 m³ /annum (50%) of Stone whereas in mining plan approval letter and LOI total minable reserve of silica sand is mentioned as 11,114 m³ /annum only. Hence SEIAA opined to refer back the project to SEAC-2 for review."

As per the direction of SEIAA, the matter was listed in 678th SEAC meeting dated 08/08/2022. The SEAC examine the matter in depth and observed that in mining plan quantity of silica sand and stone mentioned as 11,114 cum /year & 11,114 cum/year respectively but in approval letter of mining plan and LoI simply mentioned about silica sand only.

In view of above, the committee opined that in this matter to avoid any kind of confusion the column of stone in salient feature should be deleted. Accordingly the committee recommended to grant the terms of reference for the project proposal as earlier prescribed in 664th SEAC meeting dated 17/06/2022 along with revised salient features is as follows:

9. Sand/Morrum Mining from Dhasan River bed at Gata No.-1419 Kha, Khand No.-01, Villlage-Dhamnaud, Tehsil- Garautha, District- Jhansi, U.P. Shri Vipin Kumar Saxena, Area-24.00 ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/ 56882/2020

This project was discussed in SEIAA meeting 510 dated 08.11.2021 where SEIAA opined as follows –

“SEIAA noted that SEAC has recommended to grant EC to above project. SEIAA gone through file and documents and opined that fresh public hearing should be conducted as per EIA notification 2006 (as amended).”

From the MoM it becomes evident that data collection is during the period 08.01.2020 to 24.03.2020. Refer back to SEAC-2 for clarification on following issues –

- a) Lol was issued on 28.01.2020 and the data collection started before issuance of Lol. This needs clarification.
- b) Whether the draft EIA-EMP was prepared based on data for a period of 75 days?
- c) A clear comment whether data was collected as mandated in FIA Notification 2006 or not?

10. Silica Mining at Gata No–728, 732, part of 729, part of 731, part of 734, part of 888, part of 889mi, Villlage-chhatehra/gurehtha (block-4) Tehsil-Bara, District-Prayagraj, Shri Ganesh Deen Sonekar, Area–4.1467 ha. File No. 7106/Proposal No. SIA/UP/ MIN/77302/2022

This project was discussed in SEIAA meeting no. 628th dated 08.07.2022 where SEIAA opined as follows –

“SEIAA noted that SEAC-2 has recommended to issue ToR to the above project. SEIAA gone through file and documents and found that application is made for - 11,114 m³ /annum (50%) of Silica sand and 11,114 m³ /annum (50%) of Stone whereas in mining plan approval letter and LOI total minable reserve of silica sand is mentioned as 11,114 m³ /annum only. Hence SEIAA opined to refer back the project to SEAC-2 for review.”

SEAC-2 has recommended as follows –

“In view of above, the committee opined that in this matter to avoid any kind of confusion the column of stone in salient feature should be deleted. Accordingly the committee recommended to grant the terms of reference for the project proposal as earlier prescribed in 664rd SEAC meeting dated 17/06/2022”

SEIAA noted that there is a discrepancy in three basic documents viz. mine plan, mine plan approval letter and Lol thus refer the case to DGM for their opinion and accordingly modifying the related documents. Project be delisted till the corrected documents are submitted by PP / consultant.

11. Silica Sand Mining at Gata No–720, part of 719,Villlage-Chhatehra/ Gurehtha (block-5) Tehsil-Bara, Prayagraj, Smt. Shashikala Pandey, Area–10.231 ha. File No. 7107/Proposal No. SIA/UP/MIN/77234/2022

This project was discussed in SEIAA meeting no. 628th dated 08.07.2022 where SEIAA opined as follows –

typographical error in meeting of minutes dated 08/08/2022 the name of the consultant in 1st paragraph mentioned as M/s Paramarsh (Servicing Environment and Development) instead of M/s Ind Tech House Consult. The committee recommended to read the name of consultant M/s Ind Tech House Consult in 1st paragraph of SEAC meeting of minutes dated 08/08/2022 and issue the terms of reference for the preparation of EIA report as earlier prescribed by SEAC.

8. **Stone (Sand Stone) Mining at Gata No.- 485 & 486 Vill. Pattikalan, Tehsil- Chunar, District- Mirzapur, Shri Abdul Hamid Ansari, Area-1.818 ha. File No. 6151/Proposal No. SIA/UP/ MIN/60482/2021**

The committee noted that the matter was earlier listed in 649th SEIAA meeting dated 09/09/2022 and decided is as follows:

This project was taken up in SEIAA meeting no. 620 dated 21.06.2022 where SEIAA noted as follows –

“SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA gone through file and documents and found that as per DSR page no. 62 the above mine was already under operation from 24.03.2010 to 11.04.2020 by the same owner. SEIAA opined that project proponent shall submit the certified compliance report from IRO, MoEFCC, Gol, Lucknow to SEAC-2. SEAC-2 shall deliberate on the certified compliance report and give their recommendation to SEIAA. Hence the project is referred back to SEAC-2.”

SEAC-2 has recorded in the MoM as follows –

“The project proponent/consultant submitted the reply to the query along with a letter from Senior Mines Officer, Mirzapur (Letter no. 867/Khanij/2022, dated 30/06/2022). Senior Mines Officer, Mirzapur in its letter dated 30/06/2022 mentioned that the project proponent comply with the conditions mentioned in environmental clearance dated 16/11/2016 issued by DEIAA, Mirzapur. The project proponent also submitted self-certified compliance report before the SEAC.”

PP / consultant has not complied with the directions of SEIAA. PP / consultant to submit certified compliance report either from IRO, MoEFCC, Gol, Lucknow or UPSPCB to SEAC-2. SEAC-2 shall deliberate on the certified compliance report and give their recommendation to SEIAA. Hence the project is referred back to SEAC-2.

As per the direction of SEIAA, the matter was listed in 693rd SEAC meeting dated 12/10/2022. The committee went through the file and documents and observed that the project proponent submit the compliance report issued by Regional Officer, UP Pollution Control Board, Sonbhadra vide letter no. G002325/Misc./2022, dated 11/10/2022 as desired by SEIAA. Hence, the committee recommended to grant the environmental clearance for the project proposal along with general and specific conditions as earlier stipulated in 658th SEAC meeting dated 24/05/2022.

9. **Sand/Morrum Mining from Dhasan River bed at Gata No.-1419 Kha, Khand No.-01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi, Shri Vipin Kumar Saxena, Area- 24.00 ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/56882/2020**

The committee noted that the matter was earlier listed in 649th SEIAA meeting dated 09/09/2022 and directed is as follows:

This project was discussed in SEIAA meeting 510 dated 08.11.2021 where SEIAA opined as follows –

“SEIAA noted that SEAC has recommended to grant EC to above project. SEIAA gone through file and documents and opined that fresh public hearing should be conducted as per EIA notification 2006 (as amended).”

From the MoM it becomes evident that data collection is during the period 08.01.2020 to 24.03.2020. Refer back to SEAC-2 for clarification on following issues –

- a) LoI was issued on 28.01.2020 and the data collection started before issuance of LoI. This needs clarification.
- b) Whether the draft EIA-EMP was prepared based on data for a period of 75 days?
- c) A clear comment whether data was collected as mandated in EIA Notification 2006 or not?

As per the direction of SEIAA, the matter was listed in 693rd SEAC meeting dated 12/10/2022. The committee went through the issues raised by SEIAA and following observation has been made:

S.N.	Issues	Observation
1.	a) LoI was issued on 28.01.2020 and the data collection started before issuance of LoI. This needs clarification.	The project proponent/consultant collected the baseline monitoring data from January 08, 2020 to March 24, 2020 (only 75 days) due to covid-19 pandemic. Subsequently, the project proponent/consultant collected one season (03 months) additional baseline monitoring data for the post monsoon season i.e. (October, 2020 to December, 2020) as per observation of SEAC and twice public hearing has also been done i.e. 22/08/2020 & 06/05/2022 (one for old monitoring data and second for new monitoring data) as per direction of SEIAA.
2.	b) Whether the draft EIA-EMP was prepared based on data for a period of 75 days?	The project proponent/consultant prepared the draft EIA/EMP based on three months baseline monitoring data i.e. (October, 2020 to December, 2020).
3.	c) A clear comment whether data was collected as mandated in EIA Notification 2006 or not?	The project proponent/consultant collected one season (03 months) additional baseline monitoring data for the post monsoon season i.e. (October, 2020 to December, 2020) as per EIA Notification, 2006 (as amended).

In view of above facts, the committee feels that the project proponent/consultant collected the baseline monitoring data for the post monsoon season i.e. (October, 2020 to December, 2020) as per EIA Notification, 2006. Hence, the committee recommended to grant the environmental clearance for the project proposal along with general and specific conditions as earlier stipulated in 678th SEAC meeting dated 08/08/2022.

(Prof. Jaswant Singh)
Member, SEAC-2

(Dr. Amrit Lal Haldar)
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)
Member, SEAC-2

(Tanzar Ullah Khan)
Member, SEAC-2

(Ashish Tiwari)
Member-Secretary

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-2 during the meeting.

Minutes of the 668th Meeting of the SEIAA, UP held on 10.11.2022

12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
9. **Sand/Morrum Mining from Dhasan River bed at Gata No.-1419 Kha, Khand No.-01, Villlage- Dhamnaud, Tehsil- Garautha, District- Jhansi, Shri Vipin Kumar Saxena, Area-24.00 ha. File No. 5860/5578/Proposal No. SIA/UP/MIN/56882/2020**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-2 and grant EC to the said project along with all the general and specific conditions as suggested SEAC-2 adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

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Minutes of the 668th Meeting of the SEIAA, UP held on 10.11.2022

6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

**Assistant Nodal/Nodal Officer
SEIAA, UP**

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by SEIAA during the meeting.

(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

(Dr. Rajiv Kumar Garg)
Chairman
SEIAA

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
VIPIN KUMAR SAXENA
R/o-MIG-A/135 Aashiyana Prtham Teh Distt Moradabad UP -244001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/56882/2020 dated 22-Sep-2020. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001UP110182 |
| 2. File No. | 5860/5578 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.- 1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District-Jhansi, U.P. |
| 7. Name of Company/Organization | VIPIN KUMAR SAXENA |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 08 Jun 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 18/11/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no-5860-5578

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Dear Sir,

This is with reference to your application / letter dated 04-03-2020, 20-05-2020, 22-09-2020, 28-09-2020, 09-10-2020, 05-10-2020, 13-10-2020, 11-08-2021 on above mentioned subject. The matter was considered by 678th SEAC in meeting held on 08-08-2022, 693th SEAC in meeting held on 12-10-2022 and 668th SEIAA in meeting held on 10-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, UP to SEAC on 08-08-2022 & 12-10-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01 Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/5578/2019 dated 08/06/2020.
3. The fresh public hearing was organized on 06/05/2022 in the Meeting Hall Tehsil- Garautha District – Jhansi. U.P.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56882/2020		
2.	File No. allotted by SEIAA, UP	5860/5578		
3.	Name of Proponent	Sri Vipin Kumar Saxena S/o Sri Om Prakash Saxena		
4.	Full correspondence address of proponent and mobile no.	R/o- MIG –A/135 , Aashiyana Pratham , Tehsil and District Moradabad U.P		
5.	Name of Project	Sand Morrum Mining		
6.	Project Location(Plot.Khsra/Gata No.)	Khand No.- 01Gata No. 1419 Kh		
7.	Name of River	Dhasan River		
8.	Name of Village	Dhamnaud		
9.	Tehsil	Garautha		
10.	District	Jhansi		
11.	Name of Minor Mineral	Sand/Morrum		
12.	Sanctioned Lease Area (in Ha.)	24.0 Ha.		
13.	Max. & Min mRL within lease area	121.0 mRL & 128.5 mRL		
14.	Pillar Coordinates (Verified by DMO)	POINT	LATTITUDE	LONGITUDE
		A	25°40'42.00"N	79°23'03.70"E
		B	25°40'51.10"N	79°23'04.40"E

		C	25°40'59.60"N	79°23'06.10"E
		D	25°41'04.40"N	79°23'04.10"E
		E	25°41'08.80"N	79°23'01.50"E
		F	25°41'11.80"N	79°22'58.40"E
		G	25°41'15.60"N	79°22'52.10"E
		H	25°41'22.17"N	79°22'37.78"E
		I	25°41'25.13"N	79°22'38.44"E
		J	25°41'20.80"N	79°22'54.50"E
		K	25°41'16.30"N	79°23'03.60"E
		L	25°41'07.90"N	79°23'10.00"E
		M	25°40'57.30"N	79°23'11.60"E
		N	25°40'54.80"N	79°23'10.90"E
		O	25°40'48.30"N	79°23'08.40"E
		P	25°40'40.31"N	79°23'03.62"E
15.	Total Geological Reserves	7,20,000m ³ /Annum		
16.	Total Mineable Reserve	2,55,767m ³ /Annum		
17.	Proposed Production/ Year	2,50,000 m ³		
18.	Sanctioned Period of Mine lease	5 Years		
19.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method/Bar Scalping or skim mining (as per IBM rules & SSMMG, 2016)		
20.	No. of working days	225 Days		
21.	Working hours/day	8 Hours		
22.	No. of workers	90 Worker		
23.	No. of vehicles movement/day	123Trucks / Day		
24.	Type of Land	River Bed (Govt. Land)		
25.	Ultimate of Depth of Mining	1.3 m		
26.	Nearest metalled road from site	1.0 Km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.9	
		Suppression of dust	12.0	
		Plantation	3.17	
		Others (if any)	-	
		Total	16.07 KLD	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No-NABET/EIA/1821/RA0098 Period of Validity- 24-10-2022		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No1630/30 M.M.C /(2019-20) Date-03.02.2020		
31.	Details of Lease Area in approved DSR	Yes (Page No: 52, Table No:13 & Sr, No: 01)		
32.	Proposed EMP cost	23.01 Lac		
33.	Proposed total Project cost	1.08 Crore		
34.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road		
35.	No. of Trees to be Planted	792 Trees		
36.	Monitoring Period	October 2020 – December 2020		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-08-2022 & 12-10-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-11-2022 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m³ /Annum lease area of 24 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 24,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 120 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
13. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such

study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

14. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
19. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted.
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.

42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

60. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
68. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
75. Waste water from potable use be collected and reused for sprinkling.
76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem

to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Jhansi.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Validity unknown

Digitally signed by Member Secretary

Member Secretary

Date: 11/18/2022 5:09:19 PM

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